

अध्यक्ष महोदय : आप को क्या हो गया है ? जो इन्फर्मेशन उन्होंने दी है वह माननी पड़ेगी ।

सरकार ने यह रिपोर्ट नहीं बी है और वह मैक्सवेल साहब के हाथ में चली गई है, इस लिये इस को कान्स्ट्रक्टिव रेस्पॉन्सिबिल्टी मंत्री महोदय की है, चाहे किसी भी अफसर ने दी हो ।

12.38 hrs.

RE : QUESTION OF PRIVILEGE

SHRI NATA PAI (Rajapur) : Mr. Speaker, I want your guidance with regard to my Privilege Motion.

MR. SPEAKER : I am keeping it pending, till I get a reply from the Minister.

SHRI NATH PAI : appeal to them through you, Sir, under the Rules of Procedure.

MR. SPEAKER : I said, I am keeping it pending till I have a report from the Minister about the results of the enquiry.

SHRI NATH PAI : One submission, Sir. I had a meeting with the leaders of opposition groups and all are in favour of your being pleased to accept my Privilege Motion. But you have not directed them.

MR. SPEAKER : I have not accepted it or rejected it yet ; I am keeping it pending.

SHRI NATH PAI : I am not arguing ; I just wanted to strengthen your hands in taking a proper decision. May I say this, Sir ? I did not hear your directing the Minister that he should complete his enquiry within a certain period of time. Have you directed, Sir ?

श्री रवि राय (पुरी) : क्या आपने मंत्री महोदय को जानकारी देने के लिए डाइरेक्ट किया है ?

MR. SPEAKER : I am going to write to him.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इस पर मेरा प्वाइन्ट आफ आर्डर है । सुरक्षा मंत्री के द्वारा जांच कराने की ओर उस की रिपोर्ट आने की कोई आवश्यकता नहीं है ।

MR. SPEAKER : In that case I have no information. On the point whether the Government authorised or not, I must have some information. Merely because something is said, I will not accept it. When that information comes, I shall take a decision.

SHRI NATH PAI : May I make a submission ? When the hon. Minister in reply to my repeated plea to him to give a copy of the report to the House, impertinently said 'I would not give it to you'. If you want a solid proof of the contempt of the House, it was done in your presence. I do not think it requires any information.

SHRI P. RAMAMURTI (Madurai) : Something has gone out to somebody or some foreigner, and the hon. Minister has refused to disclose that document on the floor of the House. That is the question of privilege.

SHRI NATH PAI : Here is a *prima facie* case.

SHRI P. RAMAMURTI : It is not a question of inquiry. Let them hold the inquiry and do whatever they like, but the question of privilege is there.

MR. SPEAKER : If something goes out, then action is taken against the officer under the Official Secrets Act.

श्री रवि राय : अध्यक्ष जी, यह समर्थन नहीं है, यह तो बहुत महत्वपूर्ण मामला है ।

MR. SPEAKER : The hon. Member had used the word 'something' and I have only repeated it.

I have kept it pending till I get some information. I am not rejecting it. Do hon. Members want me to reject it ?

SOME HON. MEMBERS : No, we want you to admit it.

SHRI P. RAMAMURTI : What is your decision about the adjournment motion about which you said you will reconsider ?

MR. SPEAKER : Yesterday, I had asked the Business Advisory Committee to find time for some discussion on West Bengal, and it was agreed to yesterday.

SHRI S. KUNDU (Balasore) : I want to draw your attention to the *dharna* by the Orissa MPs and MLAs about the setting up of a steel plant in Orissa. Seven students have been arrested today... (*Interruptions*)

MR. SPEAKER : I only pray that God may give me ten ears to listen to what ten Members are saying at a time.

श्री रवि राय : अध्यक्ष महोदय, कुछ उड़ीसा के लड़के गिरफ्तार हो गए हैं, उस के बारे में कोई बयान तो दें। गिरफ्तारी के बारे में कुछ बयान देना चाहिए।

MR. SPEAKER : I am admitting a calling-attention-notice on that.

SHRI NATH PAI : This is serious. Seven young men were on their way to Parliament and they have been arrested. Nobody knows why when they were on their way to Parliament an orderly manner, they should be debarred from meeting you ? Is it a crime to seek redressal of a grievance from you ? These seven young leaders were on their way to Parliament, but they were peremptorily and summarily arrested.

SHRI HEM BARUA (Mangaldai) : They were on their way to Parliament to present a morandum to you, but they have been arrested.

श्री रवि राय : अध्यक्ष महोदय, उड़ीसा के सात विद्यार्थी आए थे पार्लियामेंट को मिलने के लिए, हम लोगों के साथ मिलने के लिए और उन लोगों को गिरफ्तार कर लिया गया कोई तो बयान दिलवाइए।

SHRI M. L. SONDDHI (New Delhi) : May I make one submission in regard to the news item pertaining to the responsibilities of our Minister of External Affairs, Shri Swaran Singh ? May I know whether he is going to be the next Secretary-General of the United Nations ? There is a statement by Mr. Adam Malik in this regard. Surely, this House has the right to have this information.

SHRI G. VISWANATHAN (Wandiwash) : Parliament should not be ignored.

SHRI M. L. SONDDHI : May I know whether he is going to leave his responsibilities in India in regard to foreign policy and go away to the UN ? Can he leave us in the mid-stream at this time ? Has this Parliament not got the right to know about this ? Let him contradict or deny it or let him affirm it. Let him say something on this.

MR. SPEAKER : May I request him to sit down now ? We shall look to it when he receives some offer.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, मैंने आप को लिख कर दिया है.....

श्री कंबरलाल गुप्त (दिल्ली सदर) : मुझे एक बात कहनी है कि आप ने समाचारपत्रों में भी बढ़ा होगा कि दिल्लीके प्राइमरी शिक्षक हड़ताल पर हैं। उन की पे स्केल का मामला है और उस में हजारों और लाखों विद्यार्थियों का सवाल है। मेरी यही आप से प्रार्थना है कि इस पर डिस्कशन होना चाहिए। उन की माँगें जायज हैं। आप ने बड़े बड़े लोगों की तनेरुवाहें बढ़ा दीं और छोटे छोटे जो टीचर्स है उन की तनेरुवाह नहीं बढ़ाई। मंत्री महोदय इस के ऊपर बयान दें। अप दिल्ली के लोग और कहाँ जाय ?

MR. SPEAKER : This is not a matter to be brought in like this. This is not on the agenda.

श्री कंबरलाल गुप्त : आप ही बताइए दिल्ली के लोग और कहाँ जाय ?

MR. SPEAKER : I am not prepared to listen to it.

श्री शशि भूषण (खारगोन) : मैं तो उन की मदद कर रहा हूँ कि शिक्षकों की समस्या हल की जाय। जो डिस्पेरीटी है उस को कम करना चाहिए।

श्री शिव चन्द्र झा : मैंने आप को लिख कर भेजा था। मैं आप को और आप के माध्यम से सदन को अवगत कराना चाहता हूँ.....

MR. SPEAKER : I will settle it myself.

श्री शिव चन्द्र झा : मुझे इस प्रकार का यह पत्र प्राप्त हुआ है..... (व्यवधान)..... यह थर्टीनग लेटर्स इस प्रकार के आ रहे हैं। मैं इस को पढ़ कर सुना देना चाहता हूँ.....

MR. SPEAKER : He has received some threatening letters. This is nothing now. We all receive such letters every day. I do not think we should keep on reading out these letters in Parliament.

SHRI SHIVA CHANDRA JHA : It says.\*\*

MR. SPEAKER : No. This will not go on record.

Papers to be laid on the Table.

12.47 hrs.

#### PAPERS LAID ON THE TABLE

#### THIRTY-FOURTH REPORT OF LAW COMMISSION

THE DEPUTY MINISTER IN THE PARLIAMENTARY AFFAIRS (SHRI P. PARTHASARATHY) : On behalf of Shri Jaganath Rao,

I beg to lay on the Table a copy of the Thirty-fourth Report of the Law Commis-

sion on the Indian Registration Act, 1908. [Placed in Library. See No. LT-4198/70].

#### STATEMENT RE : CENTRAL GOVERNMENT MARKET BORROWINGS, INTERIM REPORT OF THIRD PAY COMMISSION, NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

(1) A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1970-71. [Placed in Library. See No. LT-4199/70].

(2) A copy of the Interim Report (Hindi and English versions) of the Third Pay Commission on Interim Relief to Central Government Employees. [Placed in Library. See No. 4200/70].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :

(i) The Post Office Savings Certificates (Second Amendment) Rules, 1970, published in Notification No. G. S. R. 1340 in Gazette of India dated the 7th September, 1970.

(ii) The Post Office Savings Certificates (Third Amendment) Rules, 1970, published in Notification No. G.S.R. 1863 in Gazette of India dated the 21st October, 1970. [Placed in Library. See No, LT-4201/70].

(4) A copy of Notification No. G.S.R. 1713 (Hindi and English versions) published in Gazette of India dated the 26th September, 1970 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise